



MEGHALAYA LEGISLATIVE ASSEMBLY

MAHATMA GANDHI ROAD

SHILLONG – 793001

www.megassembly.gov.in

Bulletin Part - I

AUTUMN SESSION WEDNESDAY, 11TH SEPTEMBER, 2019

The House met at 10 a.m. with Hon'ble Deputy Speaker in the Chair and sat till 2.10 P.m.

The day was allotted for Private Members' Business.

1. QUESTIONS:

Questions Nos. 1 and 2 were taken up and disposed off.

2. ZERO HOUR NOTICE:

A Zero Hour Notice was tabled by Dr. M. Ampareen Lyngdoh, MLA under Rule 49(A) of the Rules of Procedure and Conduct of Business under the caption "Sangeh treikam khlem buh por ki nongtrei ka tnat State Sports Council".

3. CALL ATTENTION NOTICE:

Shri Mayralborn Syiem, MLA called the attention of the Minister in-charge Health and Family Welfare under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the News item published in "The Shillong Times" dated 20th August, 2019 under the caption "MHIS-IV beneficiaries face hardships".

Shri A.L. Hek, Minister in-charge Health and Family Welfare replied.

4. SHORT DURATION DISCUSSION:

The Hon'ble Deputy Speaker informed the House that the subject matter of the Short Duration Discussion brought by Shri Mayralborn Syiem will not be taken up

as a case is lying with the National Green Tribunal in which Meghalaya is also involved on the matter, and therefore it is sub-judice as per Rule.

The Short Duration Discussion was not taken up.

5. RESOLUTION:

Dr. M. Ampareen Lyngdoh: "This House resolves to urge the Central Government to enact legislation at the earliest for inclusion of our historical Instrument of Accession as a special provision in Article 371 of the Constitution of India to protect the best interests of the residents of the State of Meghalaya".

Hon'ble Members who participated were Shri George B. Lyngdoh, Shri Renikton Lyngdoh Tongkhar, Shri P.T. Sawkmie and Dr. Mukul Sangma.

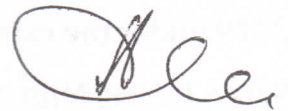
Shri James P.K. Sangma, Minister replied.

Dr. M. Ampareen Lyngdoh, MLA and mover of the Resolution did not withdraw the Resolution.

The Resolution was then put to vote in the House and it was lost.

6. ADJOURNMENT:

Since there was no more business to be transacted, the House was then adjourned till 10 a.m. on Thursday, the 12th September, 2019.



Andrew Simons
Commissioner & Secretary
Meghalaya Legislative Assembly

No.MLA/BLT/AUTUMN/4,.

Dated Shillong, the 11th September, 2019

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